### **REPORT**

# <u>Introductory</u>

1. The Ministry of Information & Broadcasting has presented to Parliament Demand No.59 which covers expenditure of the Secretariat of the Ministry, the Media units including Prasar Bharati Corporation in the Information and Publicity sectors including Grants-in-aid to Prasar Bharati – All India Radio and Doordarshan and other bodies.

# **Budgetary Grants: Ministry of Information & Broadcasting**

2. Budgetary provisions for the year 2003-2004 are as under:

# 2003-2004 Budget Estimates

(Rs. in crore)

Plan	Non-Plan	Total
890.00 *	1106.19	1996.19

Out of Rs.890.00 crore, DBS component is Rs.415 crore, balance of Rs. 475 crore being IEBR.

3. The Plan outlay for 2002-2003 for various sectors of the Ministry was as under:

(Rs. in crore)

Sector	Actual 2001-2002	Outlay 2002-2003	Revised Estimates 2002-2003
Doordarshan	422.94	626.00	584.90
All India Radio	179.68	197.00	185.50
Film Sector	22.16	26.00	18.48
Information Sector	14.26	29.00	19.66
	639.04	878.00	808.54
Total			

<sup>\*</sup> includes IEBR generated by Prasar Bharati.

# **Annual Plan 2003-2004**

4. The Demands for Grants for the year 2003-2004 in respect of Broadcasting, Information and Film Sectors include the following:-

(Rs. in crore)

Sector	Plan	Non-Plan	Total Outlay		
			2003-2004		
Broadcasting Sector	845.00	896.10	1741.10		
Film Sector	24.00	40.50	64.50		
Information Sector	21.00	169.59	190.59		
Total	890.00*	1106.19	1996.19		

<sup>\*</sup> The total outlay of Rs. 890.00 crores includes NE Component of Rs. 92.90 crores.

- 5. Out of the outlay of Rs.45.00 crores for the year 2003-2004 in respect of Information and Films Sectors, a provision of Rs.2.30 crores has been earmarked for projects/schemes for the benefit of North-Eastern Region and Sikkim.
- 6. Out of the total Plan outlay of Rs. 841.00 crores for the year 2003-2004 in respect of Prasar Bharati, the Plan support will be Rs.366.00 crores including a component of Rs.68.61 crores for J&K Special Package and Rs.90.80 crores for North-Eastern region and Sikkim. The remaining amount will be met by Prasar Bharati out of its own resources.

### **BROADCASTING SECTOR**

# (I) ALL INDIA RADIO

- 7. All India Radio informs, educates and entertains people through its programmes broadcast from various stations. It keeps the people all over the country informed about Government policies, plans and programmes through the medium of sound broadcasting and educates and entertains the people by a variety of programmes on cultural, educational, scientific, health and hygiene, social and economic aspects. It also keeps the people in all parts of the country informed of the important events of topical interest. It also runs a commercial service (Vividh Bharati) which helps in promoting sale of goods and services through advertisements. It has also an external services programme for overseas listeners.
- 8. The Demands for Grants for the Financial Year 2002-2003 were as follows:-

(Rs. in crore)

Media	SBG	RE	% increase/decrease in RE over SBG
All India Radio			
Plan Revenue	35.35	33.35	(-) 5.66
Plan Capital	161.65	152.15	(-) 5.88
Plan Total	197.00	185.50	(-) 5.84
Non-Plan Revenue	515.64	516.46	(+) 0.16

(Rs. in crore)

Media	SBG	RE	% increase/decreas in RE over SBG
Prasar Bharati			
Plan Revenue	195.85	176.25	(-) 10.00
Plan Capital	627.15	594.15	(-) 5.26
Plan Total	823.00	770.40	(-) 6.39
Non-Plan Revenue	914.11	914.11	Nil

- 9. **Revenue-Plan:** The SBG 2002-2003 was Rs. 35.35 crores. The RE is fixed at Rs. 33.35 crores. This includes a sum of Rs. 2.00 crores towards North-East component and Rs. 2.50 crores towards J&K package.
- 10. **CAPITAL PLAN:** The SBG was Rs. 161.65 crores which includes Rs. 10.00 crores for the J&K Special Package and Rs. 10.50 crores for NE component. The RE has been fixed at Rs. 152.15 crores (including Rs. 8.50 crores towards the J&K Special Package and Rs. 10.50 crores towards the NE component). The Capital (Plan) has been reduced by Rs. 9.50 crores due to lesser requirement of funds under J&K package and less IEBR support by Prasar Bharati.
- 11. **Non-Plan Revenue:** The SBG 2002-03 was Rs. 515.64 crores. The RE has been fixed at Rs. 516.46 crores. There is an increase of Rs. 0.82 crores. As directed by Ministry of Finance, the economy instructions have been followed while finalising the Revised Estimates.

# **BUDGET ESTIMATES 2003-04 PLAN**

12. The Plan outlay for Prasar Bharati has been fixed at Rs.841.00 crore. Out of this, Government will provide financial support in the form of Grant-in-aid and Loan to the tune of Rs.366.00 crore only and the balance i.e. Rs.475.00 crores will be met by Prasar Bharati out of its own earnings. Break-up of the Plan Outlay of All India Radio for 2003-04 is as under:

(Rs.in crore)

	(RS.III CIOIE)
	<u>AIR</u>
Revenue	
Normal	31.50
J&K Special Package	2.50
North-East & Sikkim	2.00
Total	36.00
Capital Outlay	
Normal	143.00
J&K Special Package	8.00
North-East & Sikkim	14.00
Total	165.00
GRAND TOTAL	201.00

# **NON-PLAN**

13. Financial support to the Prasar Bharati under Revenue Non-Plan will be in the form of Grant-In-Aid. For the year 2003-04, the Grant-in-aid to All India Radio is proposed at Rs.505.48 crore.

# **Financial Shortfall**

- 14. (i) During the year 2002-2003, Rs. 177.50 crores is anticipated to be spent by March, 2003, out of the Sanctioned Budget Grant of Rs. 197.00 crores. This amounts to about 90% utilisation. The shortfall is Rs. 19.50 crores.
  - (ii) Updated information is given below:

SBG	Rs.197.00 crores
Anticipated Expenditure. Upto March, 2003	Rs. 177.50 crores
Shortfall	Rs. 19.50 crores

15. PHYSICAL TARGETS AND ACHIEVEMENTS IN RESPECT OF MAJOR SCHEMES OF AIR DURING 2002-2003

<sup>\*</sup> Two are anticipated to be completed by March, 2003.

# **Reasons for Shortfall**

16. The Committee desired to know the reasons for shortfall in actual targets. In reply, the Ministry of Information & Broadcasting (I&B) in a note has stated that as per the present estimates an overall shortfall of about Rs. 19.50 crores has been envisaged. Reasons for shortfall are stated to be as under:-

1.	Less cost of equipment like Finance Ministry	Rs. 10.00 crores
	Transmitters, Uplinks, Audio Consoles, Masts etc.	
2.	Problem in tenders for 200 KW MW Transmitter	Rs. 5.00 crores
	Najibabad	
3.	Equipment not meeting the requirements and delay in	Rs. 4.50 crores
	approval of schemes like Staff Qtrs. at Metros etc.	

(ii) It is seen that out of 9 continuing schemes targeted for completion during 2002-2003, 7 have already been completed and remaining 2 are anticipated to be completed upto March 2003. One scheme, namely Najibabad 200 KW MW transmitter would spill over to 2003-2004 due to delay in placement of order for the transmitter because of delayed submission of clarifications by the tenderers. 17. In reply to a query by the Committee, the Ministry of I &B in a statement stated that the actual expenditure up to February, 2003 is given as under:-

ALL INDIA RADIO

	a 3(ii) of Lok Sabha Sectt. (		10.1.20	JUJ and items	1(i) to 1(iv) of An	nexure to the C	D. M.	. i			Annexure-
Nan	ne of Media unit	All India Radio									
3	Total 10th plan outley Total expenditure upto 28.0 Scheme wise details of outl	3.000-	Rs.1463-55 (crores Rs.105.51 Crores	es. S				, s,		·	
I.No	Media Unit (Details of the Schemes)	10th plan Gutlay	Annual Plan 2002-03 (SBG) Allocation	Exp upto 28.02.2003	Percentage achieve- ment of the financial targets	Reasons for shortfall in utilisation of allocated	Physical larget fixed for 10th plan	Physical target for Annual Plan	Achieve- ment upto 31 1.2003	Percentage achievement of physical	shortfall in achieving the
1	Continuing scheme	3 15845.00		4	5	amount.	<u> </u>	2002-03		largets	physical targe
	including J&K special package	15045.00	11625 00	7287 26		6 Annexure-II	12		В	9	10
,	package :					, i		9 No ( Broadcasting Centres - 3 MW Tr - 2 SW Tr - 3	(6 - Achieved 2 - Anlicipated)	88%	10
- 1	Upgradation/ Expansion Schemes	32400.00	330 00	10.27	3.11%		93	Studios - 1)	1 No		
5	Modernisation Schemes	20400 00	400.00	0.00	0.00%.		31	•			
S	deplacement chemes	11955.00	150.00	0.00.	0.00%	, .	11				
S;	ew Schemes including NE pecial package.	30710.00	1390.00	302.95	21.79%		29	1			
	stablishmer i	12700.00	2220.00	1638.84	73 82%	· ·					
	bilination Expenses		50.00	33.42	66 84%	-					
	otal (Capital)	123810.00	16.25.00	9272.68	57.36%		170				
	evenue (Misc.)	12665.00	2185.00	1035.71	47.54%	i	176	9	9	100%	
~	evenue (Software)	9880.00	1350.00	239.35	17.73%	- [	!				

P.T.0

- 18. The Committee notes that for Annual Plan 2002-2003, Ministry had projected an outlay of Rs. 228.18 crores for the various schemes of All India Radio. However, the amount sanctioned by the Planning Commission was 197.00 crores. It was further reduced at Revised Estimates stage to Rs.185.50 crores. The Ministry could utilise only Rs. 105.50 crores till February 2003. The Ministry has assured the Committee that an additional expenditure of Rs. 72.00 crores will be incurred during March, 2003.
- 19. The Committee notes with concern that there has been an under-utilisation of budgetary allocation provided during the year 2002-2003 for continuing schemes including J&K Special Package, Upgradation, Expansion, Modernisation, replacement, and new schemes including North-East Special package. The Committee further notes that out of 9 schemes targetted to be completed during the year 2002-2003, the Ministry could complete 7 schemes, remaining 2 schemes are likely to be completed by March, 2003. Shortfall in Plan outlay till February was Rs. 91.50 crore which the Ministry has anticipated to be reduced to Rs. 19.50 crores by the end of March, 2003. Shortfall in Plan outlay is stated to be primarily due to less cost of equipments, Problem of Tenders for 200 KW MW Transmitter Najibabad, less requirement of equipments and delay in approval of schemes. The Committee is given to understand that substantial amount of Rs. 91.50 crores is anticipated to be spent by March, 2003 out of sanctioned grant of 197.00 crores. The Committee in its earlier Reports on Demands for Grants for 2002-2003 had disapproved the manner in which the Ministry has been frequently making use of budgetary allocations at the fag end of the financial year. The Committee is of the view that if substantial financial allocations are spent at the last movement, it would be extremely difficult to make prudent assessment of use of allocations and monitoring of the execution of the schemes envisaged by the Ministry. The Committee, therefore, strongly recommends that Ministry should make concerted efforts for completion of its remaining two schemes by March, 2003 and for utilisation of budgetary allocations in prudent and realistic manner. The Committee hopes that as far as possible, the expenditure will be judiciously distributed over a period of time and the Ministry will avoid utilisation of substantial amount at the fag end of the financial year. The

Committee would like to be apprised of the progress made by the Ministry in this regad.

### Doordarshan

- 20. The Committee desired to know the Budget Estimates sanctioned, Revised and actual utilisation for Doordarshan Schemes for the year 2002-2003. The Ministry in its reply has submitted that the Sanctioned Budget for Doordarshan for 2002-2003 was Rs.626 crores which was reduced to Rs. 584.90 crores at RE stage for 2002-2003. The Ministry could utilise Rs. 256.49 crores up to February 2003 out of Rs. 626.00 crores provided during the year 2002-2003. Asked about the under utilisation of budgetary allocation provided for Annual Plan 2002-2003, the Ministry of I&B in a note has stated the following reasons:-
  - (i) Against the Budget allocation of Rs. 80 crores for acquisition/production of software (Normal schemes) an expenditure of Rs. 19.99 crores only has been incurred till February 2003. The guidelines for Commissioned Programmes were revised with the approval of Prasar Bharati Board in its 48<sup>th</sup> meeting held on 13.08.2002 to make them more comprehensive and transparent. As a fresh panel of outside experts had to be constituted and the proposals had to be invited through open advertisement and put up to Evaluation and Costing Committees, the approval of the proposals for commissioning of programmes got delayed which is partly responsible for under utilisation of software funds. The proposals have since been received by the Directorate as well as the regional kendras and are being processed.

The revised guidelines for acquisition of programmes have also been finalised only in January 2003 and the proposals have been received in response to the advertisement and are under scrutiny.

(ii) Under J&K Special Software Plan against a sanctioned budget grant of Rs. 20.20 crores, expenditure to the extent of Rs. 11.31 crores has been incurred till February 2003. The smooth flow of expenditure under J&K Special Software Plan was adversely affected due to the seizure of the files of a number of programmes by the CBI in January 2002. As the professionalism and bonafides of the producers who had applied for commissioned programmes under J&K package were to be established, personal interviews were held with the individual producers which delayed the sanction of the proposals. It was decided to earmark 20% of the budget for C.P.G. (Counter propaganda) themes. The delay in clearance of the proposals also slowed down the pace of expenditure. However, the allocated amount in the budget is likely to be spent during the current financial year.

- (iii) Under North-East package, against a budget allocation of Rs. 28 crores only Rs. 3.65 crores was spent till February 2003. The under utilisation of amount is attributable to the delay caused due to an inquiry conducted into the allegations of certain irregularities in receipt and processing of commissioned programmes.
- 21. Replying to a query of the Committee regarding the scheme-wise allocation and the Revenue schemes of Annual Plan 2002-2003 as well as the expenditure incurred against the schemes, the Ministry in its written reply has furnished as under:-

(Rs. in lakhs)

SI.No.	Name of the Scheme	SBG 02-03 Appd.	Expenditure till
			Feb 2003
(1)	(2)	(3)	(4)
1.	J&K Special Plan	3020.00	1654
	(i) Rev. Software	2020.00	1131
	(ii) Rev. Misc.	1000.00	523
2.	N.E. Spl. Package	3000.00	420
	(i) Rev. Software	2800.00	365
	(ii) Rev. Misc.	200.00	55
3.	Normal Plan	10030.00	4534
	(i) Software Acquisition/Production	8000.00	1999
	(normal)		
	(ii) Rev. Misc. (Normal)	2030.00	2535
	Grand Total	16050.00	6608.00

22. In reply to a query by the Committee with regard to scheme-wise allocation of funds as well as utilisation of funds under Capital head, the Ministry in a note has furnished following statement:-

# ANNUAL PLAN 2002-2003 - CAPITAL

<u> </u>	N				(Ra. In Laki	<b>15</b> )
.No	Name of the Media Unit Details of the Schemes	Approved AP (2002-03)	RE 2002-03	FE	Exp. #11	
11	Doordarshan	AF (2002-03)	2002-03	2002-03	Feb. 03	_
Ä	Capital	<del> </del> -	<del> </del>	<del></del>	+	_
	Continuing Schemes	19534.00	25480.00	23977.57	18329.07	
	a) Terrestrial Transmitters	8700 00	8315 50	8564 17		
i	b) Production Facilities (Studio/OB)	3710 00	7645 00	6423.09	6472 96 4727 15	
	c) Satellite Broadcast Equipment	3124 00	3314 50	3356.31	2337 61	-
i	d) Establishment & Arbitration	0.00	2205 00	2174.00	1855.75	-
	e) J&K Special Plan	4000 00	4000 00	3460 00	2935 6	{
	Upgradation/ Expansion Schemes	12700.00	2219.50	2154.73	0.00	
	a) Expansion of terrestrial coverage by upgradation of existing	1700.00	201 80	140.43	0.00	$\dashv$
į	transmitters as well as established of new transmitters in	1700 00	20180	140.43		
- 1	respect of DD-I					
ŀ	b) Expansion of terrestrial coverage by upgradation of existing	2500.00	2007 70	2014.30		$\dashv$
1	transmitters as well as established of new transmitters	2500.50	2007 70	2014.30	l	
j	in respect of DD-2					-
1	c) Coverage of uncovered areas through multi-channel digital	8500.00	(4).0	<del> </del>	<del>                                     </del>	4
f	satellite distribution in Ku-band	0030.00	0.00	1		
3	Modernisation Schemas	3887.00	7894.70	3856,15	0.00 -	$\dashv$
·	a) Digitalisation & modernization of production facilities (St/OB)		4595 70	2571:35	0.00	$\dashv$
- 1	Digitalisation & modernization of Satellite Broadcast Egpt.	1272.00	1985.75	606.00		-
· +	Automation of existing studio facilities	600.00	120 . 25	552.80	<del> </del>	$\dashv$
· -	Automation of Existing Stable lacinities     Automation of Transmitters (LPTs & VLPTs)	600.00	1201.20	-126.00	<u> </u>	$\dashv$
. +	Replacement Schemes	2713.00	4971.55	4109.81	0.00	$\dashv$
` <del> </del> -	Replacement of Existing transmitters due to fault/aging/	700.00	2051.50	2093.80	0.00	4
	obsolescence etc.	700.00	2031.30	2093.00		
Įŧ	Replacement of existing production equipment (Studio/OB)	1205.00	2420.05	1532 51	_	
Ĺ	due to fault/ aging/ obsolescence etc.					
c	Replacement of Existing satellite broadcast equipment due	808.00	500.00	483.50		7
	to fault/aging/ obsolescence etc.					
5 1	lew Schemes	7716.00	3634.25	2901.74	712.36	
a	) North East Special Package	3500.00	3250.00	2/60.00	712.36	
١.	) New production facilities	375.00	50.00	10.25		
c	New Satellite Broadcast equipment	500.00	148.00	9.00		
d	) DΠ	400.00	65.00	20.00		
е	) DTH	20.00				
ŋ	HDTV	5.00				]
9	) IT enabled multimedia	25.00	10.00	10.49		]
h	Research & Development/Marketing Research	50.00		- 1		]
1)	Accommodation for staff, aug. of infrastructure & Security	336.00	75.25	62.00		]
1)	Augmentation of Training facilities	50.00	36.00			]
k)	Estt. of service centers/workshops for dig. Eqpt.& PRG Prov.	55.00		30.00		
1 1	Establishment (CCW & Zonal Office) & Arbitation	2400.00				
+	Total (Capital)	46550.00	44200.00	37000.00	19041.43	1

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23. Information regarding achievements *vis-à-vis* targets for 2002-2003 in respect of HPT projects (DD 1) as desired by the Committee has been furnished by the Ministry as under:-

		Target	Achievements	Remarks
(a)	New HPTs	4	4	2 HPTs completed in
				interim set up with
				temporary towers.
(b)	Upgradation of	10	4	At 4 locations, towers
	interim HPTs to			have been erected to
	pmt. Set ups			full height. Antenna
				panels and feeder
				cables are to be
				mounted on towers. At
				remaining 6 locations,
				towers are to be
				completed.
(c)	Replacement of	3	3	
	old HPTs			

The Ministry of Information & Broadcasting in a note submitted to the Committee has stated the following reasons for the shortfall:-

- (i) Shortfall in respect of HPTs at (a) & (b) above is due to delay in completion of tower works.
- (ii) Projects/Towers completed and yet to be completed are as under:-
  - (a) New HPTs-2HPTs at Mysore and Faizabad completed with permanent towers. 2 HPTs at Khargpur and Jalgaon completed in interim set up as permanent tower are yet to be completed.
  - Towers at Ajmer, Lakhimpur, Fazilka and Krishnanagar erected to full height.
     Antenna panels and feeder cables are to be mounted on these towers.
     Towers yet to be completed Cannanore, Surat, Ambikapur, Balurghat, Pondicherry & Kumbakonam.

(iii) Progress of work is being monitored at the highest levels in Prasar Bharati. Meetings taken by CEO/DG are attended by the senior officers of contracting agencies and representatives from Ministry of Heavy Industries. Target dates indicated above were given by the contracting agencies in the meeting taken by CEO on 22.07.2002. Originally the above towers were scheduled to be completed during 1999. Financial constraint is the main reason indicated by the above agencies for delay in completion of tower works. Triveni Structure Limited (TSL) has since been referred to BIFR.

# **Special Package for North-East Region**

24. When asked by the Committee regarding Special Package for expansion and improvement of Doordarshan services in North-East Region, the Ministry in its reply has stated that the Special package for expansion and improvement of Doordarshan services in NE region was approved in principle by the Cabinet in October 2001 with the direction that the details of the scheme be examined by the EFC. The package was considered by the EFC in its meeting held on 03.01.2002. When asked about the approval of projects (part of package) the Ministry of Information & Broadcasting has indicated the position as under:-

	Project	Original Targeted Date of completion	Status
(a)	Setting up of 160 cable headends	2002-2003	Order for supply of equipment and installation of 160 cable headends placed with BECIL. 42 cable head ends already commissioned. Project expected to be completed during 2003-2004.
(b)	Upgradation of 5 HPTs (1 KW to 10 KW)	2003-2004	Equipments ordered. Installation expected to be completed during 2003-2004.
(c)	Earth station – 2 Nos.	2003-2004	Equipments ordered. Installation expected to be completed during 2003-2004
(d)	Satellite videophones	2002-2003	Satellite videophones procured.

- 25. The Committee desired to know the Budget Estimates, actual expenditure and reasons for shortfall for North-East Region under Plan Capital. In reply the Ministry of Information & Broadcasting has submitted that the amount of Rs. 35 crores (under Plan capital) was allocated for Special NE package during 2002-2003. Final estimated expenditure is Rs. 27.60 crores. Shortfall is on account of saving due to less cost of equipment.
- 26. EFC while approving the above mentioned projects desired that the full package be brought up for approval after finalisation of the X<sup>th</sup> Plan. The details of full package have been worked out and outlay involved in the package is Rs. 355.01 crores (hardware-232.46, software-122.55). Action for obtaining approval of EFC to the package is being taken.

## **Coverage in North-East Region**

27. When the Committee asked about the coverage in North-Eastern Region, Ministry in its written reply has submitted that there are 133 transmitters in Service in North-East Region and the existing coverage by area is 78.79% and by population is 96.16%. After implementation of NE Special Plan, this will become 81.30% by area and 97.65% by population.

# **In-House Programmes**

28. On a specific query regarding proportion of in house production *vis-a-vis* commissioned and sponsored programme, the Ministry in its reply has submitted that the programmes are planned in a professional manner with 'disciplined execution' and 'creative presentation'. Programmes, excepting on Current Affairs, are planned on a quarterly basis. The National Service (DD-1) consists of 30.5% of in-house programmes. At small Kendras (avg. hrs of telecast of about 2 to 8 hrs. per week) 95% of the programmes are produced in-house. At the regional level, it is 58%.

29. The details of commissioned, sponsored and in-house programmes are given below:-

(in percenfage)

DD CHANNELS	IN HOUSE	COMMISSIONED/ ACQUIRED	SPONSORED
DD-I	31	30	39
DD-II	01	32	67
DD-India	22	32	46
DD Sport	58	21	21
Regional	85	05	10
segment			
TOTAL	197	120	183
Average of DD Channels	40	24	36

30. When asked about the constraints being faced by Prasar Bharati in quality and variety of in-house production, the Ministry in its reply stated that it is due to shortage and non-sanctioning of posts for staff (as per SIU norms) and lack of fresh talent.

#### **Constitution of Prasar Bharati**

- 31. When asked by the Committee whether constitution of Prasar Bharati has been completed or not, Ministry in its reply has submitted that as per Section 3(5) of Prasar Bharati Act, 1990, Prasar Bharati Board consists of:-
  - (a) a Chairman;
  - (b) one Executive Member;
  - (c) one Member (Finance);
  - (d) one Member (Personnel);
  - (e) six Part-time Members;
  - (f) Director General (Akashvani), ex-officio;
  - (g) Director General (Doordarshan), ex-officio;
  - (h) One representative of the Union Ministry of Information & Broadcasting, to be nominated by that Ministry; and
  - (i) Two representatives of the employees of the engineering staff from amongst themselves and one shall be elected by the other employees from amongst themselves.

Further, as per section 4(1) of Prasar Bharati Act, the Chairman and other members, except the ex-officio members, the nominated member and the elected members, are to be appointed, on the recommendations of the Selection Committee, headed by the Vice President of India.

- 32. When asked about the vacancies on Prasar Bharati Board, the Ministry in its reply has submitted that the Selection Committee's recommendations in respect of Member (Personnel), are under examination in the Ministry. The vacant post of Director General, Aakashvani (Ex-officio Member) has to be filled up by Prasar Bharati Board. Besides, there were two vacancies pertaining to the representatives of the employees. Since all the employees of erstwhile AIR & DD continue to be Government Servants, the election of the representatives cannot be held, till their services are transferred to Prasar Bharati, in accordance with the provisions of Prasar Bharati Act.
- 33. When asked about the terms and condition offered to employees to opt for Prasar Bharati service, the Ministry of Information & Broadcasting has stated that Terms & Conditions of Services of Prasar Bharati employees are yet to be finalised. The employees would be required to intimate their intention of not becoming employee of the corporation. The process under section 11 of the Prasar Bharati Act, can be set in motion, after service conditions governing Prasar Bharati employees are finalised. When asked about the steps taken by the Prasar Bharati in pursuance of Bangalore CAT order dated 12 September, 2002, the Ministry in its reply has stated that the said Court orders are under consideration in consultation with other Ministries.

# Withdrawal of Income-tax exemption to Prasar Bharati

34. In response to a specific query during the evidence, the Ministry submitted a note on Income Tax to Prasar Bharati for consideration of the Committee which says that as per Clause 22 of the Prasar Bharati Act, Prasar Bharati is not liable to be taxed which is read as under:-

"Notwithstanding anything contained in the Income-tax Act, 1961, or any other enactment for the time being in force relating to income-tax or any other tax on income, profits or gains, the Corporation shall not be liable to pay any income-tax or any other tax in respect of-

- (a) any income, profits or gains, accruing or arising out of the Fund of the Corporation or any amount received in that Fund; and
- (b) any income, profits or gains, derived or any amount received by the Corporation.

The Committee further notes that in the Budget for the year 2002-2003, the Government has withdrawn the benefit of income-tax exemption by amending section 22 of Prasar Bharati Act; thereby Prasar Bharati is liable to be taxed on its income from the year 2002-2003. The reasons adduced by the Government in this regard is that since these institutions have come of age and are working on commercial lines, they should be subjected to payment of Income Tax.

35. Para 179 of the Finance Minster's Budget speech of 2002-2003 which removed this exemption is reproduced below:-

"I had withdrawn the tax-exemption allowed to income earned by NABARD, National Housing Bank and SIDBI, since these institutions have come of age and are working on commercial lines. For the same reasons, I propose to withdraw this year the exemption allowed to income of the National Dairy Development Board, Prasar Bharati and the Oil Industry Development Board".

- 36. The Committee further notes that as per section 12 of the Prasar Bharati Act, as a Public Broadcaster, one of the basic mandates of the Prasar Bharati is to provide universal access and quality programmes to all the citizens. It has also been mentioned that most of the programmes of AIR and DD are aimed at disseminating Information of developmental issues, and they cannot be treated as revenue generating enterprises and as mere commercial undertakings.
- 37. It has been submitted by the Ministry that the Planning Commission has endorsed the above point mentioned in previous paragraph in the Tenth Plan document which is reproduced below:-

"As a Public Broadcaster one of the basic mandates of the Prasar Bharati is to provide universal access quality programmes to all the citizens. IT has also been mentioned that most of the programmes of AIR & DD are aimed at disseminating information of developmental issues and they cannot be treated as revenue generating enterprises".

It can be seen from the objectives assigned to Prasar Bharati as a Public Broadcaster, the Prasar Bharati has to perform more of the social objectives than

the commercial objectives and with those only in mind the Government has exempted from payment of Income Tax".

### **Conditional Access System**

- 38. As regards the Conditional Access System, the Ministry in response to a query by the Committee has stated that in exercise of the powers conferred by sub-section (1) of section 4A of the Cable Television Networks (Regulation) Act, 1995, the Central Government has, on 14 January, 2003, notified the 15<sup>th</sup> day of January, 2003 as the date within six months from which it shall be obligatory for every cable operator to transmit/retransmit programmes of every pay channel on an addressable system in the four metro cities, namely, Chennai, Mumbai, Kolkata and Delhi. A set top box will be required to view the pay channels and not the free-to-air channels.
- 39. On addressibility of the System, the Ministry in its written reply has submitted that addressability systems for viewing the pay channels are expected to be installed by Broadcasters, Multi-System Operators (MSOs), Cable Operators, or consumers, as per different business models emerging in the market. Since the systems are not in use so far in any significant number, indigenous production capacity has not developed and initially, it is expected to be imported. Prices are expected to reduce with increasing volumes.
- 40. With regard to the meeting of Demands of Set Top Box was concerned, Ministry in reply submitted that initially, the demand was likely to be met by imports, till indigenous production capacity was installed. The Industry has indicated that demand for Set Top Boxes may be in the region of 1.25 to 2.5 millions in the first phase. The consumers will be free to choose the Set Top Box. Moreover, the consumers are free to choose either the analogue or digital Set Top Box.
- **41.** When asked about the estimated prices of Set Top Box, the representative of the Ministry of Information & Broadcasting stated in evidence that in digital mode, the cost of Set Top Box is about Rs. 3000 to Rs. 5000 and in analogue mode, it is likely to be between Rs. 1500 and Rs. 2000.

#### Outstanding dues of Producer/Production Houses to Prasar Bharati

**42.** The Committee asked whether certain production houses/producers owed huge outstanding amounts for sponsored serials and in-house programmes to Prasar Bharati. The Ministry has replied in the affirmative.

- 43. The Committee then desired to know about the total quantum of the outstanding. The Ministry submitted that the total outstanding for National Channel programmes as on 31 March, 2002 for the year 2001-2002 was Rs. 56.14 crores out of which during 2002-2003, Rs. 49.17 crore has been recovered leaving a balance of Rs. 6.43 crore (Appendix-I) yet to be recovered. As regards Regional Kendras, the outstanding for the same period as on 31 March, 2002 was Rs. 5.37 crore (Apendix-II)
- **44.** To a specific query about the DD Kendras having the highest amount of over-dues. The Ministry have submitted that as on 28 February, 2003 the following Kendras had highest outstanding dues:-

(In crore)

National Channel	Rs. 172.16
Kolkata	Rs. 18.32
Mumbai	Rs. 7.05
Chennai	Rs. 6.73
Trivandrum	Rs. 5.31
Bangalore	Rs. 4.99
Hyderabad	Rs. 4.01
Lucknow	Rs. 2.61

The Committee desired to know particularly of the defaulters and the amounts outstanding against them. In reply, the Ministry of Information & Broadcasting in a note has furnished the details which are placed at Appendix-III and IV.

**45.** The Committee further asked why serials/programmes of defaulting producers/production houses were still being aired and extensions granted to them. In reply, the Ministry have submitted that a few Producers whose programmes have high rating and viewership have been given extension, but only on advance payment.

### **News Programmes by Private Producers**

46. The Committee then asked whether it is permitted to allow news programmes aired by private producers under the Prasar Bharati guidelines. The Ministry in reply have submitted that the Prasar Bharati Board has taken a decision not to allow any news programmes to be telecast by the private producers. The Ministry has further added, that a

private news programme only at Kolkata Kendra has been allowed. This private producer was originally sanctioned a news based current affairs programme as distinct from news programme and when he converted it into a news programme, Prasar Bharati Board decided to stop it but he is continuing under Court Orders.

- 47. The Committee notes that for Annual Plan 2002-2003, the Ministry had projected an outlay of Rs.854.70 crores for developmental schemes and other requirements. However, the amount sanctioned by Planning Commission was Rs. 626.00 crores. It was reduced at Revised Estimates stage to Rs. 584.90. However, out of reduced outlay the Ministry could utilise only Rs. 513.70 crores. For Annual Plan 2003-2004, Plan Budget Estimates are 640.00 crores as against the projection of Rs. 731.16 crores made by the Ministry.
- 48. The Committee is given to understand that the Ministry projected a final expenditure of Rs. 256.49 crores up to February 2003 out of Rs. 626.00 crores provided for the year 2002-2003. The Ministry has also stated that an additional expenditure of Rs. 257.21 crore is anticipated to be incurred during March, 2003, which has resulted in the shortfall in achieving targets set by the Ministry for 2002-2003. The Committee notes that Ministry has adduced reasons for shortfall in achieving the targets and under-utilisation of funds for the Plan schemes in terms of non-acquisition/production of software (Normal scheme), revision of guidelines for commissioned programme, seizure of number of programmes file by the CBI in January 2002 under J&K Special Software Plan, delay in clearance of proposals and in North-East (NE), an inquiry conducted into the allegations of certain irregularities in receipt and processing of commissioned programmes. The Committee finds that with regard to J&K Special Software Package, the same reason of seizure of number of Programmes by CBI was furnished by the Ministry at the time of the examination of Demands for Grants 2002-2003. The Committee is not convinced of the stereotype reply adduced by the Ministry and is unable to comprehend how attempts made by the Ministry could not yield results. The Committee is perturbed to note that even after the lapse of more than two years, the Ministry has not been able to revive the J&K Special Software Package. It speaks lack of foresight and lukewarm attitude in execution and completion of its schemes by the Ministry.
- 49. The Committee, therefore, desires that the Ministry should pursue its schemes with vigour in right direction and take timely corrective measures to

ensure uninterrupted progress in execution of Planned schemes/projects so that funds provided therefor could be utilised properly in the prescribed time frame and people are not deprived of the benefits of the schemes. The Committee would like to be apprised of the steps taken by the Ministry for revival of special package for Software.

- 50. The Committee notes that at present there are 133 working TV transmitters in North-East Region. Population-wise and area-wise, coverage of TV is 82% and 54% respectively; the Committee is given to understand that with implementation of Special Package for expansion and improvement of Doordarshan services in North-Eastern Region, TV coverage is expected to become available to about 95% population of NE Region. Adequate funds have been provided for Tenth Plan. The Committee trust that proper attention will be given to implement special package in a time bound manner.
- 51. As regards Special package for expansion and improvement of Doordarshan services in North-Eastern Region is concerned, the Committee is happy to note that as recommended by Expenditure Finance Committee (EFC), details of full package involving Rs. 355.01 crores (Hardware-232.46, Software-122.55 crores) have been worked out by the Ministry and action for approval of EFC to the package is being taken. The Committee desires that all efforts be made for seeking expeditions approval of the EFC so that benefits of the Doordarshan could be availed of by maximum people of North-East Region.
- 52. The Committee notes that 197 in-house programmes were produced for DD Channels during the period 1998-2002 which is 40 per cent of the total programmes telecast. Remaining 60% programmes were commissioned/acquired (24%) and sponsored (36%). The Committee finds that it has been a general complaint that new talented artists and producers are not permitted to come forward because established and well known producers are being given repeated extensions for unusually long duration and their programmes occupied the prime slots. The Committee, therefore, desires the Prasar Bharati not only to improve in-house production in various categories particularly for DD-1 National Service but also to maintain quality of programmes through fair and transparent selection process so as to enable new talented producers to produce good and quality progammes for Prasar Bharati.

- 53. The Committee is given to understand that due to inadequate Budgetary Grants and delayed approval of Plan, the Ministry is constrained to curtail its new initiatives as envisaged by them which further adversely affects the overall desired developmental schemes of the Prasar Bharati Board. The Committee, therefore, desires that the Ministry take up the matter in right direction with the Ministries of Finance and Planning so as to get the Plan approved as envisaged by the Ministry to yield desired results in the execution of developmental and innovative schemes of the Ministry.
- 54. The Committee notes that there are still four vacancies on the Prasar Bharati Board and desires the Ministry to take up the matter for filling up of these vacancies particularly two vacancies pertaining to the representatives of the employees without further delay. The Committee is unable to accept the reason given for the inordinate delay in filling up the vacancies.
- 55. The Committee further notes that Section 22 of Prasar Bharati Act, provides that notwithstanding anything contained in the Income-Tax Act, 1961, or any other enactment for the time being in force relating to income-tax or any other tax on income, profits or gains, the Corporation shall not be liable to pay any income-tax or any other tax in respect of any income, profits or gains, accruing or arising out of the Fund of the Corporation or any amount received in that Fund; on any income, profits or gains, derived or any amount received by the Corporation. The Committee notes that in the Budget for the year 2002-2003, the Government has withdrawn the benefit or income-tax exemption by amending section 22 of Prasar Bharati Act, thereby Prasar Bharati is liable to be taxed on its income from the year 2002-2003. The reason adduced by the Government in this regard is that since these institutions have come of age and are working on commercial lines, no further exemption should be given.
- 56. The Committee however is of the view that section-22 clearly manifests that the intention of the Government was to treat Prasar Bharati as a Public Broadcaster with a clear mandate and not as a commercial organisation. The Committee also shares the views of the Planning Commission contained in the Tenth Plan document which states that most of the programmes of AIR & DD are aimed at disseminating information of developmental issues and they cannot be treated merely as revenue generating enterprises.

- 57. From the foregoing, the Committee feels that there has been some misconception that Prasar Bharati is working on commercial lines and making enough income that can be taxed. The Committee is of the clear view that Section-22 of the Act should continue as originally enacted and no tax should be levied on the income and receipts of Prasar Bharati. The Committee, therefore, desires the Ministry to take up the matter with the Ministry of Finance at the highest level to reconsider withdrawal of the exemption allowed to the Prasar Bharati under Section-22 of the Prasar Bharati Act. The Committee strongly urges the continuance of status quo.
- **58**. As regards the service conditions of Prasar Bharati staff, the Committee notes that they have been placed at the disposal of Prasar Bharati on existing terms and conditions of Government employees on deemed deputation basis, without deputation allowances with effect from 01.04.2000. The Committee is perturbed that because of this change over, employees of the Prasar Bharati are denied the status of being Government employees and the consequential benefits that are attached to it nor any other benefit has been granted to them as is being made available to the employees of newly constituted corporations/undertakings such as MTNL and BSNL. It has caused a lot of discontentment among them which require early redressal. The Committee understands that erstwhile employees of Doordarshan and All India Radio can be transferred to Prasar Bharati in accordance with the provisions of Section-11 of Prasar Bharati Act, only after the finalisation of Recruitment Rules and the terms and conditions of their services. The Committee, therefore, desires that Government should take necessary steps urgently to formulate the rules and regulations and make appropriate recommendations to the Ministry so that the sense of deprivation that has developed among the employees of Prasar Bharati can be redressed suitably. The Committee hopes that Ministry should offer attractive benefits to all category of employees of AIR and Doordarshan which would compensate them for loss of status and other perks that were available to them as Government employees as they would opt for the service of Prasar Bharati. The Committee would like to be apprised of the steps taken by the Prasar Bharati in this regard.
- 59. As regards the Conditional Access System for viewing the pay channel which are expected to be installed by Broadcaster, multi-system operators (MSOs), Cable

operators or consumers, the Committee notes that Government does not have any control over the quality and supply of Set Top Box. The Committee, therefore, feels that the Ministry and Prasar Bharati should ensure that private operators would supply on demand, Set Top Box for viewing the pay channel so as to ensure availability, affordability and quality of set Top Boxes to the people.

- 60. The Committee notes with serious concern that there is huge outstanding for sponsored serials and in-house programmes against the major kendras including National Channel, Kolkata, Mumbai, Chennai, Trivandrm, Bangalore, Hyderabad and Lucknow. The Committee, keeping in view the gravity and substantial amount involved, recommends adoption of appropriate steps like monthly monitoring of outstanding dues, suspend normal credit period, telecast on advance payment for defaulters. If the situation is not controlled, legal action may be initiated against the defaulting agencies. The Committee would like to be apprised of the progress made by the Ministry in this regard.
- 61. The Committee takes a serious note that inspite of the recommendation of this Committee in its 25<sup>th</sup> Report on working of Prasar Bharati that Corporation should have a clear and firm policy on private participation in news based Programme of Doordarshan, yet in utter violation of Prasar Bharati Act, a news Programme (Khas Khabar) managed by a private producer was allowed to use the official channel and that it is now continuing under the protection of Court orders. The Committee, therefore, desires that Prasar Bharati should take efficacious steps for early vacation of stay orders. It is a sad commentary on the functioning of Prasar Bharati and the Ministry that contrary to the policy and interest of the Government and Prasar Bharati, no effective step, if at all, has been taken to get the stay orders vacated either by filing application for vacation of stay order or by appeal. Such failure is quite unexplainable and Committee strongly resents such inaction which has helped the Private producer to continue with the misuse of the official channel. The Committee would like to be apprised of the concrete steps taken by the Prasar Bharati in this regard.

#### **MEDIA UNITS**

#### INFORMATION SECTOR

#### SONG AND DRAMA DIVISION

62. The Song and Drama Division was set up in 1954 as a unit of All India Radio and was given the status of an independent media unit in 1960, as a subordinate office of the Ministry of Information & Broadcasting, with the mandate to develop communication using the traditional folk medium. This is the largest organisation in the country using the performing arts as a medium of communication. It uses a wide range of art forms such as folk and traditional recitals, puppetry and even the skills of hundred of magicians and artists. In addition, the Division organizes sound and light shows for presenting programmes on national themes such as Communal Harmony, National Integration, Secularism, Promotion of Cultural Heritage, Health, Environment, Education etc. in consultation with nodal Ministries.

# **Financial Requirement**

63. The outlay for the Tenth Five Year Plan and Annual Outlay for the years 2002-2003 and 2003-2004 on various schemes is stated to be as under:-

(In Lakhs)

	T	I —	T	(III Lakiis
SI.No	Name of Schemes	Tenth	Annual	Annual
		Plan	Plan	Plan
		2002-	2002-2003	2003-2004
		2007		
I.	ICT Activities and Modernisation			
	in Sⅅ:			
(i)	Information, Communication,	750.00	150.00	244.00
	Technology (ICT) activities in			
	Hilly, Tribal, Desert, Sensitive			
	areas and Hiring of Vehicles for			
	Hqtrs. And Regional Offices			
(ii)	Presentation of Sound & Light	360.00	10.00	
	shows on national/social themes			
(iii)	Modernisation of Song & Drama	20.00	4.00	
	Division			
	Formation of			
	Zonal/Regional/Sub-Centres			
(i)	Creation of two regional centres	125.00	25.00	25.00
	(at Dehradun & Raipur)			
(ii)	Creation of sub-centres at	55.00	11.00	11.00
	Agartala and Aizawl			
	Total	1320.00	200	280.00

# Statement showing Annual Plan 2002-2003 & Expenditure of Song & Drama Division upto 28.2.2003 & anticipated expenditure upto 31.3.2003.

(Rs. in Lakhs)

Song & Drama	A.P.	2002-03	RE	Exp.	Anticipated
Division	outlay				
	Proposed	SBG	2002-03	Upto 28.2.2003	Expenditure up to
					31.3.2003
	530.00	200.00	250.00	55.52	219.00

- 64. Out of the budgetary allocation provided to the Song and Drama Division for the year 2002-2003, the actual expenditure as on February, 2003 was Rs. 55.52 lakh.
- 65. The annual outlay for Song & Drama Division for the year 2002-2003 was Rs. 250 Lakhs. The Ministry could utilise only Rs. 55.52 Lakhs during the year. In reply to a query by the Committee regarding steps taken to maximise utilisation of funds, the Ministry has submitted that the Tenth Five Year Plan outlay of Song and Drama Division has been approved for Rs. 1320 Lakhs with an approved SBG outlay of Rs. 200 Lakhs. The Annual Plan 2002-2003 which was Rs. 200 lakh at BE stage was enhanced to Rs. 250 Lakhs at RE 2002-2003 stage. However, the utilisation of funds was subject to specific approval of each scheme by the competent authority and also required prior in-principle approval in respect of the new schemes included in the Plan proposal from the Planning Commission. Necessary efforts are reportedly being made by the Ministry of Information & Broadcasting to obtain the approval of the Standing Finance Committee to Plan Schemes. Action has also been taken to obtain in-principle approval of the Planning Commission which is still awaited.
- 66. The budgetary provision in respect of Song & Drama Division for the year 2002-2003 as stated above was increased from Rs. 200.00 Lakh to Rs. 250.00 Lakh in order to enhance the allocation of funds from Rs. 10.00 Lakh to Rs. 60.00 Lakh for the scheme "Sound and Light Shows on National Themes". Out of Rs. 60.00 Lakh provision made under the above scheme, the Division has already committed an expenditure of Rs. 10.00 Lakh and another Rs. 13.00 Lakh which are to be spent on a programme for a Sound and Light Show at Patna during the current financial year. It may be added here that the Division up to February 2003 has utilised Rs. 55.52 Lakh of Plan funds.

- 67. Song & Drama Division has confirmed that they will be better able to utilise Plan funds during the next financial year after the necessary approvals of the competent authorities are received.
- 68. The provision of Rs. 4.00 Lakh made for the scheme "Modernisation of Song and Drama Division" under Plan (Capital) which includes procurement of various equipment, is expected to be utilised after approval of the Standing Finance Committee is received by the Division and the formalities are completed.
- **69.** As regards the new scheme for formation of Regional Centres at Dehradun and Raipur and sub-centres at Agartala and Aizawl with an outlay of Rs. 25 Lakh and Rs. 11 Lakh respectively for the Annual Plan 2002-2003 are concerned, it was submitted that the same was examined and was referred to Ministry of Finance & Company Affairs for seeking their approval to the creation of 26 posts for the said centres. It is stated that the Ministry did not agree to the proposal and the centres are being run by re-deploying the existing staff from other centres.
- 70. The Committee notes that out of the annual budgetary allocation of Rs. 250 Lakhs for Song and Drama Division Rs. 55.52 Lakhs only could be utilised till 28 February, 2003. The shortfall in this regard appears to be mainly due to delay in according 'in-principle' approval by the Planning Commission. The Committee is of the opinion that the sanctity of Plan should be maintained at all costs as these are the goals set by the nation for its development and as per assurance given by the Government to make service available to the people. Keeping in view the Division's utmost importance in presenting programmes on national themes such as Communal harmony, National Integration, Secularism, etc. the Committee desires the Ministry to take up the matter with the concerned authority on priority basis to get the schemes approved as envisaged. The Committee would like to be informed of the progress/achievement made in this regard.
- 71. The Committee is concerned to note that the schemes for formation of Regional Centres at Dehradun and Raipur, and sub-centres at Agartala and Aizawl including creation of 26 posts for the purpose as envisaged by the Ministry for the year 2002-2003 could not materialise. The Committee, keeping in view the importance of Song & Drama Division in furthering National Integration, recommends that the Ministry of Information & Broadcasting should take up the matter with the Planning Commission to get the schemes approved. The Ministry of

Affairs may also be approached with convincing reasons to get the approval of 26 posts sanctioned for running the above Regional and Sub-Centres smoothly.

# **Directorate of Advertising and Visual Publicity (DAVP)**

71. The Directorate of Advertising and Visual Publicity (DAVP) is the multi-media advertising agency of the Government of India. It carries policies, programmes and achievements of various Ministries and Departments to the people through various media. It caters to the communication needs of all the Central Ministries/Departments and nearly 160 Public Sector Undertakings and autonomous bodies, and provides them a single window service:

When asked about the physical and financial target set by the DAVP and achievements thereon for the year 2002-2003, the Ministry in its reply furnished the following:

Rupees in Lakhs)

Name of the Scheme	BE	RE	Reasons for variation between BE & RE	Actual Expenditure	Physical targets set	Physical achievement	Reason for shortfall	Co-relation between physical and financial targets
1.	2.	3.	4.	5.	6.	7.	8.	9.
Developmental     Publicity Programme:     Conception and     Dissemination	268 00	268.00	Nil	11.82	(a) Outdoor Publicity (b)Dissemination of Information on electronic media	Printed Publicity jobs	-	All the physical targets are likely to be achieved as well as financial targets
Incentive to small and medium     Newspapers for circulation/verification	30.00	30.00	Nil		since dropped			since dropped
3. Setting up of a museum on print media	2.00	2.00	Nil		Preservation of the historical evolution & developments on print media	In principle approval is still awaited		In principle approval of Planning Commission is awaited
Grand Total:	300.00	300.00		11.82		1	1	

- 73. The Committee notes that out of Rs. 300 lakh provided to DAVP for execution of the scheme i.e. Developmental Publicity Programme: Conception & Dissemination etc., the DAVP could utilise only Rs. 11.82 lakh up to January, 2003.
- 74. When asked about the negligible utilization of funds provided in respect of the developmental publicity programme: Conception and Dissemination Scheme during the year 2002-2003, the Ministry has stated that the scheme was critically scrutinized and recast so as to dovetail it with the Tenth Plan objectives of DAVP and a new component i.e. Impact Studies with an outlay of Rs. 50.00 lakhs was included in the scheme. The total commitment of expenditure made by DAVP as on 4.3.2003 is Rs. 214.00 lakhs out of the allocation of Rs. 268.00 lakhs for the scheme during the Annual Plan 2002-03. It is, therefore, hoped that plan funds will be fully utilized by the end of the financial year 2002-03.
- **75.** When the Committee further enquired during evidence how the Ministry intended to spend Rs. 2.55 crore in one month, the Director-General, DAVP stated that as on date they had already spent about Rs. 100 lakh and the balance expenditure is committed, some bills have already come. They are in the process of scrutiny.
- 76. The Committee during evidence pointed out that newspapers are basically for education and for information and enquired whether DAVP has prescribed any criteria/guidelines to be followed by newspapers with regard to coverage of news and advertisements. In reply, the Secretary, Ministry of Information and Broadcasting have stated that basically it is the Press Council which can do it. This ratio can be laid down by the Press Council as a guideline. But it may not be appropriate for the Government to lay down some limitations.
- 77. The Committee notes that for 2002-03 the outlay of Rs. 300 lakh was provided to Directorate of Advertising and Visual Publicity (DAVP) for execution of its scheme for the year 2002-2003. However, only Rs. 11.82 lakh could be spent by DAVP by the end of February, 2003. The Committee is concerned at the under-utilization of funds and non-implementation of proposed programmes in various schemes of DAVP. The reason for shortfall in target achievement is stated to be mainly due to recast of schemes so as to dovetail them with the Tenth Plan objectives of DAVP. The Committee is not satisfied with the reasons adduced by the DAVP. The Committee is of the opinion that this exercise should have been

done by the DAVP well in advance to ensure timely execution of schemes and utilisation of financial outlay for the first year of the Tenth Plan i.e. 2002-2003. The Committee, therefore, desires that budgetary exercise should be undertaken with seriousness so that the various schemes could be implemented in time and funds provided therefor be used judiciously.

78. The Committee notes with concern that the DAVP has not prescribed any ratio for coverage of news contents and advertisements in newspapers. The matter has been entirely left to the Press Council of India, considering that it may not be taken by the newspapers as interference affecting their independence. However, the Committee feel that the Ministry should formulate some guidelines in this regard as of late a tendency is being noticed in the leading newspapers to provide more and more space for advertisements at the cost of news items. Here, it is pertinent to mention that the basic purpose of newspapers for which they are given subsidised newsprint is to provide news on various aspects to the populace in general. If the Ministry does not consider it appropriate to take up this issue itself, it may take up the matter with the Press Council of India to frame appropriate guidelines in this regard.

# **INDIAN INSTITUTE OF MASS COMMUNICATION (IIMC)**

- 79. To meet the growing demand for quality education in the field of mass communication and to develop communication education in remote areas, Indian Institute of Mass Communication (IIMC) Branches were set up during the 9<sup>th</sup> Five Year Plan at four places viz. Dhenkanal (Orissa), Dimapur (Nagaland), Kottayam (Kerala) and Jhabua (Madhya Pradesh).
- **80.** The IIMC branch at Dhenkanal is fully functional since 1993. However, in other branches, the Institute has started a new scheme for "Collaboration with Regional Centres of Learning" in lieu of investment in infrastructure and buildings etc.

### **Financial Requirements**

**81.** As regards the schemes of IIMS and approved financial outlays, the following information was furnished to the Committee:-

(In Lakhs)

SI. No	Name of the Scheme	Approved 10 <sup>th</sup> Plan Outlay	Approved Annual Plan 2002-2003	Approved Annual Plan 2003-2004
1.	Building & House Project  (i) New Delhi  (ii) IIMC, Dhenkanal	565.00	164.00 50.00	142.50
2.	Research & Evaluation studies	35.00	5.00	7.50
3.	Modernisation and Expansion of facilities for Electronic/ Print/Radio & TV Journalism	300.00	60.00	60.00
4.	Collaboration with Regional Centres of Learning	380.00	76.00	100.00
5.	Centre for New Media and Policy	125.00	25.00	40.00
6.	Creation of Content and Material for Training in Mass Communication for vernacular language courses	50.00	10.00	10.00
	Total	1455.00	390.00	360.00

82. The Committee has been informed that IIMC has taken up various schemes during the year 2002-03 with an SBG of Rs. 390 lakh, but Rs. 10 lakh only could be released and out of that actual utilisation has been Rs. 1 lakh (as furnished by the Ministry in Advance Information, page-99-100). The Committee desired to know the reasons for such gross under-utilization of the budgetary allocation. It has been replied that since 2002-03 was the first year of the 10<sup>th</sup> Five Year Plan, the Schemes of IIMC had to be submitted for approval of the Standing Finance Committee. Four out of the six schemes of IIMC were new schemes and, as per the existing instructions, in-principle approval of Planning Commission was required. Since the approval is still awaited, grant-in-aid to the extent of

- Rs. 10.00 lakhs only could be released to IIMC for implementation of two schemes and the Institute could utilise Rs.1 lakh only.
- **83.** Asked to state efforts being made by the Ministry to get the clearances of Planning Commission for building and housing project of IIMC, New Delhi and IIMC, Dhenkanal, it has been stated that the Ministry had approached the Planning Commission for getting approval in respect of building and housing project of IIMC, New Delhi and the approval was awaited. The component pertaining to building & housing project for IIMC, Dhenkanal has been dropped in view of its proposed collaboration with local/regional centre of excellence.
- **84.** During evidence, when the Committee asked whether there has been any proposal to shut down the Dhenkanal Institute, Jt. Secretary (P&A), Ministry of Information & Broadcasting stated that the Institute at Dhenkanal is not being discontinued despite the recommendations of the Geeta Krishnan Committee Report.
- **85.** The Secretary, Ministry of Information & Broadcasting however, stated that the biggest problem has been the staff constraints. Moreover, it is not proper for an institution to have branches at such distant places like Dhenkanal. Therefore, it would be prudent to tie up with bigger institutes like Uttkal University as has been done in Nagaland so that it could run the IIMS at Dhenkanal, the Secretary submitted.
- **86.** The Secretary, Information & Broadcasting also added that the Ministry of Information & Broadcasting would seek to redesign the courses. The existing resources will be handed over to some Institute to administer and control the day-to-day affairs as management from Delhi posed great problem.
- 87. The Committee notes with concern that the approved Annual Plan (2002-2003) for Indian Institute of Mass Communication (IIMC) was Rs.3.9 crore but Rs.10 lakh only could be released on the flimsy ground that 2002-2003, being the first fiscal of the Tenth Five Year Plan, four new schemes out of six, could not be got approved by the Planning Commission and therefore, Rs.10 lakh as grants-in-aid only could be utilised. What is highly unsatisfactory is the fact that the Institute could spend Rs.1 lakh only. The Committee deprecates such callous approach of the Ministry towards the important schemes of IIMC and the reason for not utilising the funds cannot be accepted. Needless to say, the Ministry should expeditiously take up the matter with the Planning Commission/Finance Ministry so that their approval is obtained and funds are made available to IIMC and its schemes. IIMC, on its part,

should make concerted efforts to see that funds allotted to it are optimally utilised so that the purpose of setting up of the Institute is well served.

88. The Committee is pleased to note that there is no plan to close down the Dhenkanel Branch of IIMC in spite of the recommendations of the Geethakrishnan Committee. The Committee will like the Ministry to extend all possible assistance to Utkal University in proper planning and efficient management of this prestigious institution located in an area where such facilities are not readily available. The people of such remote and less developed area can not afford to send their wards at far off places to get such educational facilities.

### PRESS INFORMATION BUREAU (PIB)

- **89.** Press Information Bureau (PIB) is the nodal agency of the Central Government to disseminate information to the print and electronic media on Government policies, programmes, initiatives and achievements.
- **90.** The Ministry has assigned to the Bureau schemes for implementation during the 10<sup>th</sup> Five Year Plan (2002-2007) along with outlay for the year 2002-2003 and 2003-2004 as under:

(Rs. in lakhs)

SI. No	Name of the Scheme	Approved 10 <sup>th</sup> Plan Outlay	Approved Annual Plan 2002-2003	Approved Annual Plan 2003-2004
1.	Setting up of National Press Centre at New Delhi	3500.00	900.00	200.40
2.	Modernisation & Computerisation activities of PIB:  (a) Digital storage and high speed communication (b) Setting up of Soochna Kendras and providing	355.00 410.00	71.00 82.00	98.00 115.40
3.	connectivity Opening of Branch Offices of PIB in State capitals where they don't exist	350.00	70.00	70.00
4.	Construction of building for PIB offices in the North-East and where land has been allotted by Government	125.00	25.00	25.00

5.	Press Tours for NE, J&K	10.00	2.00	2.00
	and Tribal areas			
	Total	4750.00	1150.00	511.00

- **91.** For the various schemes envisaged to be taken up by the Ministry during 2002-2003, the approved outlay was Rs. 1150 lakhs. The Ministry in Advance Information (Page 94-96) furnished that they could utilize only Rs. 27.53 lakh. The Ministry stated that the reasons for shortfall have been delay in physical possession of land for construction of National Press Centre at New Delhi, consideration of the scheme of modernization and computerization of the activities of PIB by SFC, non-approval of creation of posts at newly setup centers and final allocation of land pending for PIB center at Aizawl.
- **92.** Replying to a query of the Committee on setting up of National Press-Centre at New Delhi and reasons for delay in construction, the Ministry submitted that construction of National Press Centre building at New Delhi has been under consideration of the Government for quite sometime. In keeping with the requirements of media and in order to have adequate facilities to hold press conferences where media persons can have access to various facilities for dissemination of information, it has been decided to set up a National Press Centre at a central place located within the easy reach of Parliament, the Central Secretariat and various media organizations. After continued efforts to get the plot of land encumbrance free, Ministry of Urban Development allotted a plot measuring 1.955 acres to PIB at 7, Raisina Road, New Delhi. The actual possession of land was given to PIB on 16<sup>th</sup> October, 2002. Due to non-availability of encumbrance free land for construction of National Press Centre, no progress could be made and also funds allotted for the project could not be utilized.
- 93. During evidence, the Committee desired to know how long will it take to have the NPC building, the Secretary, Ministry of Information and Broadcasting stated that time was required in planning the National Press Centre and they instead of making a routine construction by giving sanction and letting the CPWD decide, the Institute should do necessary planning before hand. They have spent some time talking to media people on what they expect to be provided there. To firm up their views they are also trying to see if they can have a different model to have world class facilities equivalent to those available in Vigyan Bhawan. So, the planning stage will need time-perhaps the major part of 2003-04, before they actually embark on the construction.

- 94. When the Committee asked about the position regarding Soochna Kendra, the reasons for under-utilisation of allotted fund and for raising the allotted fund from Rs. 82 lakh to Rs. 115 lakh, how the Ministry expects to spent the allotted amount, the PIO, PIB during evidence has submitted that they expected to spend the allotted amount because they hoped that at least in the next year the SFC would approve of the same in-principle so that the projects coned be taken up for implementation.
- The Committee notes that setting up of National Press Centre at New Delhi was approved as a Plan Scheme of Press Information Bureau (PIB) in the 8<sup>th</sup> Five Year Plan. The Committee also notes that the actual possession of the land has been given to PIB on 16<sup>th</sup> October, 2002 at 7, Raisina Road, New Delhi which was totally encumbrance free. It has also been decided to award the construction work to an agency other than CPWD, on turn-key basis. Ministry of Urban Development has conveyed its 'no objection' to the proposal in terms of GFR 136 and the proposal has also been referred to Ministry of Finance for their concurrence. The Committee is distressed to note that the scheme which was initiated in the 8th Five Year Plan for construction of National Press Centre is still under the consideration of the Government. The Committee is of the view that precious time has been lost by the Ministry. The plan scheme since its approval has already been kept pending for the one decade. The Committee desires that the process of sanctioning, detailed concept and extra element that is required should have been worked out in advance before sending the proposal and asking for funds from the Planning Commission. The Committee hopes that since Plan scheme has now been approved after a long time, construction of the center will be commenced immediately in right earnest by the PIB without further delay. The Committee desires that the progress made in the matter should be apprised to the Committee.
- 96. The Committee notes that PIB Raipur and PIB Gangtok have been selected for setting up of MMC-Soochna Kendra. However, there is gross under-utilization of funds allotted in this regard. The PIO, PIB submitted that they expect to spend the amount allotted as and when matter is approved by Standing Finance Committee (SFC). The Committee feels that most of the plan schemes are lagging behind the schedule or showing under-utilisation of funds due to awaiting approval of SFC/Planning Commission approval in-principle. The Committee, therefore, desires that the Ministry should take the matter with SFC/Planning Commission to

ensure timely completion of the ongoing and new projects/schemes and proper utilisation of Funds provided for the purpose.

### **FILM SECTOR**

### **CENTRAL BOARD OF FILM CERTIFICATION**

- 97. The Central Board of Film Certification (CBFC) has been set up under the Cinematograph Act, 1952 for the purpose of certification of films for public exhibitions.
- 98. When asked about the physical/financial targets/achievements and actual utilization of funds the Ministry furnished the following details:-

SI .No.	Name of Scheme	BE	RE	Actual Expenditure
1.	Establishment of Computerised Management system in CBFC	80.00	20.00	The schemes are yet to be approved
2.	Opening of Regional Offices at New Delhi and Cuttak	55.00	23.00	do
3.	Augmentation of infrastructural facilities in Regional Offices of the CBFC	30.00	15.00	do
4.	Organisation training courses and studies	135.00	46.00	do
5.	Strengthening of Infrastructure facilities in Headquarters of CBFC at Mumbai	10.00	05.00	do
	Total	310.00	109.00	<u>NIL</u>

99. It may be seen that CBFC had been provided Rs. 310 lakhs for execution of its schemes for the year 2002-2003. It was reduced to Rs. 109.00 at RE stage. However, there has been nil utilisation of funds for the year 2002-2003. When asked about the reasons for non-utilisation and the delay in sanctioning the schemes, the Ministry in its written reply has submitted that, initially CBFC had 5 schemes, which were merged after discussion in Planning Commission to 3 schemes. The various issues in the schemes were required to be fully discussed. It has been further added that, as per the procedure for new schemes, in-principle approval of the Planning Commission was required. In new schemes proposal such as Organisation of Training Courses and Studies (now re-named as Moderation of Certification Process and Monitoring), there was the issue of standardizing contractual norms as hiring of private agencies was involved. Since the same needed to be defined in detail in consultation with the Planning Commission, plan allocation for 2002-2003 could not be utilized. It has been also submitted that for the

scheme 'opening of new offices' assessment of precise work load was required to be carried out while in the scheme 'establishment of computerised management/upgradation of infrastructure' of CBFC, the magnitude of computerization as assessed against the needs of the Organisation, needed refinement. While the scheme for Moderation of Certification Process and Monitoring has been approved the other two schemes are under examination.

100. The Committee is constrained to note that due to delay in finalisation of schemes by Central Board of Film Certification (CBFC) budgetary allocations for the year 2002-2003 could not be utilised at all. The Committee observes that there has been a tendency of the Ministry to make comparatively higher budgetary estimates at Budget Estimates (BE) stage and reduce them at revised stage and ultimately ending up by spending only a small amount. This does not speak well of the Planning Process. The Committee is not satisfied with the reply furnished by the Ministry that amount could not be utilised due to delay in approval of schemes. This evidently speaks of lack of Planning and foresight on the part of the Ministry. The Committee, therefore, desires that the Ministry should take up the matter with the Planning Commission to ensure early approval of the pending two schemes. The Committee would like to be apprised of the progress made by the Ministry in this regard. The Committee further desires that in future necessary steps should be taken well in advance to ensure timely approval and commencement of schemes so that allocated funds could be utilised as envisaged by the Ministry.

## CHILDRENS FILM SOCIETY OF INDIA

100. The Children's Film Society of India (CFSI) is entrusted with the task of advancement of education and culture through films especially among children and adolescents.

101. For the year 2002-2003 CFSI was provided Rs.600.00 lakh for plan schemes. When asked about the actual utilization of funds, the Ministry have furnished the following details:-

SI.No	o. Name of the Scheme	BE	RE	Reasons for variation between RE & BE	Actual expenture upto 31.1.2003
	2	3	4	5	6
a.	1 Film Production Production of feature films, short films and T.V. serials	290.00	290.0		90.7
b.	Dubbing of films	20.00	20.0		
C.	Subtitling of films	1.00			0.1
d.	Purchase of films	30.00			0.2
e.	Print Cost	10.00			0.0
2	Film Festivals	10.00	10.00	4	9.00
a.	International Film Festivals held by CFSI	5.00	5.00	_	0.15
b	Participation in International Film Festival	5.00	5.00	-	2.26
3	Modernisation and				
a.	Augmentation Video	10.00	10.00		
b.	Informati				
<del>-0.</del>	Information Technology	10.00	2.75		
l	Animation and Script Writing Workshops Audience Research/	4.00	4.00	:	0.46
	Bonanza and	<b>3</b> 0.00	10.00		0.66
			į	l	0.00
6	Marketing of CFSI films New Schemes				-
a I	Digitalisation of CFSI films		, ;	2 schemes have	
b. \	Webcasting of CEOUTI	50.00	15.00	been merged &	
	Webcasting of CFSI Library	35.00	16.00 a	amount has be	0.07
7 F	xhibition of Children's			evised in SFC.	0.07
F	ilms in Municipal Schools	(*) 100.00	3 <b>2</b> .00		
-					
	ct to approval by Ministry/S	600,00	450.75		

- 103. It may be seen that the Plan outlay of Rs.600 lakh in 2002-2003 was reduced to Rs.450.75 lakhs at RE stage. However, the expenditure incurred upto 31 January, 2002 is only Rs.103.82 lakh
- 104. When asked about the reasons for under-utilisation of funds, the Ministry has submitted that though Rs.600 lakh was the projected requirement of funds, yet while formalizing the schemes, outlays were reduced in keeping with a realistic assessment of funds that would be needed. It is further added that a review of continuing schemes, concretizing new schemes and detailed examination of all schemes and approval formalities necessary in the first year of plan took time. Sanction could be issued only from November, 2002 onwards, hence all funds could not be utilized.
- 105. When the Committee enquired about the steps taken by the Society to ensure timely completion of films under different stages of production, the Ministry in its reply has submitted that this area needs some strengthening, as at present the Children's Film Society of India does not have adequate production staff for which it proposed to have a producer in charge who would enable better monitoring of production work. This proposal has been cleared by the Executive Council of the CFSI.
- 106. The Committee asked whether the Society faced any constraints in implementing the scheme "Exhibition of Children's Films in Municipal Schools", wherein it is proposed to cover 210 lakh children studying in 23,250 schools in the 10<sup>th</sup> Plan. The Ministry in its reply has submitted that occasionally, there is lack of interest in the school administration or the local body concerned. It needs intensive effort to convince these authorities of the need to expose children to good cinema, as also to film of Children's Film Society of India. Citing the example of Delhi Municipal Corporation Schools, the Secretary added that attempts have been made to persuade the MCD to send their students to one of the halls in Siri Fort, which has now been dedicated for Children's films, but they have problems even to meet the transportation cost. He stressed that parents of these children are not able to afford to send them to cinema halls. Therefore, the problem was to get the municipal schools to send enough number of children, otherwise, he added that there was no point in producing good films if they are not exhibited especially to poor children for whom public funds must be spent. He also added that the weakness of CFSI has been that it has paid more emphasis on production rather than on showing films to the children, who really need to be shown films.

- 107. When the Committee desired to know about the steps being taken by CFSI to produce animated films, a representative of the Ministry in evidence stated that India has natural advantage in view of cost competitiveness and a highly expert IT professional pool. However, she added, that since animation products were extremely expensive, it required a very large paying audience. The representative also submitted that CFSI is actually trying to introduce animation into films making and other films that are being made using 2-D animation. However, she also added that it is a very expensive proposition to use this type of animation technology and the CFSI is working with a very small Budget.
- 108. The Committee notes that the Childrens Film Society of India (CFSI) could not fully utilise sanctioned funds though the plan outlay had been reduced to Rs. 450 lakh at the RE stage. The Committee is unhappy to note that under utilisation has occurred because of the delay in the realistic assessment of funds requirement made by the Ministry for the approved schemes, after the plan allocations had been made.
- 109. The Committee is surprised to note that even after the Tenth Plan objectives have been conceptualized and set forth, the society could not assess the realistic quantum of funds required for its schemes. The Committee feels that such exercise should have been commenced before hand so that schemes could be launched immediately with an objective to ensure timely completion of the same. However, the Committee is distressed to note that at very belated stage the Ministry realised the requirement of making a realistic assessment of the schemes. The Committee strongly disapprove the loss of many precious months by the CBFC and strongly recommends that CFSI should take suitable steps to ensure early commencement of Tenth Plan Annual schemes with a view to ensure full utilisation of Plan allocation.
- 110. The Committee further notes that the CFSI is facing a constraint in timely completion of films as it does not have adequate production staff and has proposed to appoint a producer in charge to enable better monitoring of production work. The Committee recommends that the Ministry look into the staff requirement of CFSI to ensure timely completion of films being produced by the society so that CFSI could complete its films on time and also effectively monitor production work thereof.
- 111. The Committee further notes that CFSI is encountering constraints in implementing its scheme "Exhibition of Children Films in Municipal Schools", as

unable to meet even transport cost for ferrying childrn to dedicated cinema halls. The Committee feels that while CFSI is making films meant for Children, it should ensure greater accessibility of films to Children in general and especially to children belonging, to the economically weak sections of the society in particular as it would not only help in achieving the objective of CFSI but also in nation building. The Committee, therefore, recommends that the Ministry should take up the matter with the concerned authorities to seek efficacious remedial steps so that children belonging to cross section of the society are not deprived of access to good quality films.

111. The Committee is given to understand that due to lack of funds CFSI is unable to take up production of animation films in the right prespective. The Committee feels that CFSI should earnestly consider production of animated films by taking advantage of cost competitiveness available in the country. The Committee, therefore, recommends that in view of the demand for animated films the Ministry should look into the funds requirement of CFSI so that it can take up production of animation films in India.

### FILM DIVISION

- 112. The Film Division is responsible for the production and distribution of news magazines, documentaries and short films required by the Government for public information, education, motivation and for instructional and cultural purposes.
- 113. A perusal of documents furnished by the Ministry reveals the following details regarding budgetary allocations for schemes of the Films Division and actual utilization:-

Hame of the Schmes	BE	RE	Actual expenditure
1	2	3	5
Production of short fiction films to caler rural audience	145.00	73.00	N# ·
International Documentary, Short & Animation Film Festival	15.00	5.00	Nii .
Modernisation and Replacement of obsolete equipments of Films Division	200.00	200.00	Nii
Webcasting of Films Division films	25.00	25.00	Nit
Digitalise: Jan of Films Divin, films	75.00	75.00	Nii
Setting up of Museum of 1%, ing	105.00	105.00	N#
TOTAL	565.00	483.00 _	0.00

- 115. It may be seen that for 2002-2003, Rs.565.00 lakhs were projected for the various schemes of the Film Division by the Ministry which was reduced to Rs.483.00 lakhs at the RE stage. However, no actual expenditure has been incurred.
- 116. In this context, the Committee asked about the reasons for gross under-utilisation of funds. In reply, the Ministry in a written note has submitted that non-utilization upto December, 2002 has been due to delay in SFC/Annual Plan approval for the plan schemes namely production of Short Fiction Films to cater to Rural Audiences; International Documentary, Short and Animation Film Festival; Modernisation and Replacement of obsolete equipment of Film Division; Webcasting and Digitalisation of Film Division. Further, the scheme for setting up of Museum of Moving Images has not yet been approved. It has also been submitted that this being the first year of the 10<sup>th</sup> Plan, the Government has undertaken to carefully assess the requirement of the continuing schemes and the need for fresh focus in the new schemes so that they have a significant impact.
- 117. When asked to elaborate about the need for fresh focus in the new schemes, the Secretary, Information & Broadcasting in evidence stated that there was a recommendation of ERC to abolish the Films Division. However, the Ministry has not taken any decision to abolish it, since the Film Division has a lot of assets, and it is a unique institution in the country for the development of documentaries. The Ministry has thought to gradually change the nature of this organisation.
- 118. The Committee then enquired whether the Ministry had drawn up any blue print for re-orienting and modernizing the Film Division. The Secretary in evidence candidly admitted that there was no blue print ready for the Film Division. He however, agreed that there is a lot of scope in improvement of Film Division.
- 119. The Committee is concerned to note that Film Division could utilise only Rs. 108.89 out of the approved outlay of Rs. 565.00 lakhs Budget Estimates (BE) provided during 2002-2003. The reasons for under utilisation are stated to be <u>interalia</u> delay in SFC/Annual approval for the plan schemes, and the need for a careful scrutiny of the continuing schemes.
- 120. The Committee is of the opinion that once a scheme has been approved and included in the plan outlay for which the funds have been provided for in the annual Plan, it becomes imperative that the Ministry should ensure early clearance of the

schemes so that the Plan schemes which are envisaged to be completed in that particular year, could be completed in a stipulated time frame and benefits of the

same are made available to the people.

121. The Committee, therefore, recommends that the Ministry in future should

ensure early approval of the plan/schemes of Film Division for timely

commencement and completion of Annual schemes targeted for the Tenth Plan.

122. The Committee further notes that the Ministry, keeping in view the recommendation of Expenditure Reforms Commission (ERC) to abolish Film Division, has decided to reorient it and that the Ministry has not drawn any specific blue print for the same so far. The Committee is not in agreement with the recommendation. The Committee feels that the Ministry should initiate a thorough study into the structural modifications required in Films Division to make it contemporary and provide it with a mission objective which it can follow. The Committee considers it to be a desirable initiative and would like to be apprised of

New Delhi; April, 2003 Chaitra, 1925 (Saka)

the steps taken in this regard.

SOMNATH CHATTERJEE, Chairman, Standing Committee on Information Technology.

### Doordarshan Commercial Service: New Delhi

Sr. No	I Name of Agency	Duce as	I Dues as	Action Taken
1.23.176.5	Transco es cagarat.	ŝ	on 28-02-03	
52	ASIAN AD AGE	27	Tanana and the same	BG encashed. Reminder for balance payment.
53	TRANSLINK TELE.	24		Arbitrator is to be appointed.
54	BAG FILMS	0	and the second section of the second	Paying in installments. (Doing business)
55	ETERNAL DREAMS	0		
56	PRIME TIME MEDIA	20		Arbitrator is to be appointed.
57	CORRUM COMM.	18	-	Arbitrator is to be appointed.
58	ADVISION MULTIMEDIA	17	<del></del>	Arbitrator is to be appointed.
59	FAME & FORTUNE	1 0		Protected by BG. BG is being encashed.
60	IDTV	0	<del></del>	reminder issued to pay dues.
61	RADHA PUBLICITY	16		Arbitrator is to be appointed.
62	DAVP	0		
63	STAR GAZER	13	<del></del>	Reminder issued to pay dues.
64	BIDHAN ADVTG.	11		Disputed.
65	FUTURE COMM.	11		Reconciliation demanded after issue of legal notice.
66	НТА	25		Disputed.
67	MAGIC BOX	11		Arbitrator is to be appointed.
68	AK INT.	0		Current dues. Co.'s accreditation cancelled.
69	A&A FILMS	0		Current dues. Co.'s accreditation cancelled.
70	W. D. CONSUMER	8	ļ	Reminder issued to pay dues.
71	GOVT. OF DELHI	6		reminder issued to pay dues.
72	SALVIA	0		Reminder issued to pay dues.
73	CLARION ADVIG.	6	4.	
74	GROUP ADVTG. & CONS.	0	4	Co. has been asked to pay dues.
75	LINTAS	0		Current ducs.
76	НМТ	3	<b>}</b>	reminder issued to pay dues.
77	VIGYAPAN	3		Reminder issued to pay dues.
78	ABCL	0	0	
79	AD FACTOR ADVIG.	0	0	
80	APCA	0	0	
81	B. Y. PADHYA	0	0	
82	CHAITRA ADVTG.	0	0	
83	CONTRACT ADVTG.	0	0	
84	CRAYONS ADVTG.	0	0	
85	DAWNMOD ADVTG.	0	0	
86	DEPTT. OF POST	0	0	
87	ENTERPRISE ADVTG.	0	0	
88	EVEREST ADVTG.	0	0	
89	FILM CITY	26	0	
90	GOLD VIDEO	0	0	
91	HANSA VISION	0	0	
92	JATIYAAR PUB.	0	0	
93	MAA BOZELL	0	0	
94	MADISON	0	0	
95	MOULIS ADVTG.	2	0	
96	MUDRA COMM.	0	0	
	NATIONAL SAVING	0	0	
98	NCYP	0	0	
	NINE NETWORK	0	0	
	PEN 'A' TRAIT	0	0	
	PROMINENT	0	0	
	R. K. SWAMY	0	0	
	STRACON	0	0	
	TNE ASIA	0	0	
105	עדע	0)	0)	
L	Total	16928	17276	

## Doordarshan Commercial Service: New Delhi

Major Defaulting Agencies (Principal Arabunt) on National Channels (Re. in Lats)

Appondex M

10. 55	Name of Agency	Dues as	<b>Duca as</b>	Action Taken
Sr. Ma.	Tabbigger and collision à		on 28-02-03	
1	NFDC	4700		Reconciliation asked by NFDC.
$\frac{1}{2}$	CREATIVE EYE	1200		Arbitrator is to be appointed.
		4450	1156	1220 (VG sent for encashment) Criminal complaint against the bank filed.
3	SHREE MADHAV	1156		
4	MULTI CHANNEL	1102		Criminal complaint being processed. Civil suit being filed.
5	FAME COMM.	1074 1012		Arbitrator is to be appointed.
6	PLUS CHANNEL			Liquidator appointed.  Some dispute, Arbitrator is to be appointed.
7	NUMERO UNO	1030	1010	Award given by Arbitrator in favour of Prasar Bharati, challanged
8	NIMBUS COMM	612	612	by Nimbus in Mumbai High Court.
9	SAGAR ENTERPRISES	590	590	Legal notice to be issued.
10	FILM CRAFT	647	467	Current (September-November, 2003[Doordarshan-II])
11	MARKET MOVERS	311	311	Arbitrator appointed.
12	DRISHTY INDIA	294	294	Winding up notice issued.
13	ADVANCE TV NETWORK	213	213	Arbitrator is to be appointed.
14	B4U MULTIMEDIA	197	197	Arbitration proceedings under process.
15	CONCEPT ADVTG.	188		Arbitrator is to be appointed.
16	MAYA ENT.	170		Arbitrator is to be appointed.
17	MBM	163		Arbitrator is to be appointed.
18	GLOBAL ENT.	93	161	Arbitrator is to be appointed.
19	PNC	154	154	Legal notice issued.
20	PINKY ADVTG.	91	134	Reminder issued to pay dues.
21	ANAND ADVTG.	140	140	Arbitrator is to be appointed.
22	WORLD MEDIA	132	132	Arbitrator is to be appointed.
23	MEDIA ASIA	146	122	Arbitration proceedings under process.
	TAX ATT TOTAL YEAR ARC	111	111	Some Dispute. Negotiation is being held. Co. has been requested to pay dues.
24	BALAJI TELEFILMS	108		Arbitrator is to be appointed.
25 26	MAGNA VISION TRITON COMM.	31		Current dues. Reminder issued to pay dues.
27	FIRST OPTION T/F	41		BANK GUARANTEE is being encashed.
28	GURUII ADVTG.	85		Reconciliation demanded after issue of legal notice.
29	L. R. ENT.	0		Current dues, Co.'s accreditation cancelled.
30	PAS INTERNATIONAL	57	73	Paying in installments. (Doing business)
31	PRABHA FILMS	0	75	Bank Guarantee encashment. Legal action being taken
32	UNIVERSAL	73	73	Legal notice issued. (Doing Business)
33	KINE SCOPE	70	70	Arbitrator is to be appointed.
34	REASONABLE ADVTG.	0	6 <del>6</del>	Reminder issued to pay dues. Paying in installments. (Doing business)
35	KLI[MOVING PICTURE]	122	65	
36	AALIYA PRODUCTIONS	60	60	Arbitration proceedings under process.
37	WORLDCOM M/M	58	58	Arbitrator is to be appointed.
38	JAYA ADVTG.	49	49	Arbitrator is to be appointed.
39	SAMVAAD VIDEO	49	49	Disputed. Negotiations for settlement.
40	TIME MEGNATICS	0	44	Current dues. Reminder issued to pay dues.
41	URANUS	46	46	Legal notice issued.
42	COPY DESK	45	45	Arbitrator is to be appointed.
43	JOSLIN COMM.	42		Arbitrator is to be appointed.
44	CINEMA VISION	35		Arbitrator is to be appointed.
45	NETWORK 7	20		Reminder issued to pay dues.
46	TRACER ADVTG.	33		Legal notice being issued.
47	CREATIVE CHANNEL	28		Disputed.
48	LEHAR PUB. SERVICE	28		Arbitrator is to be appointed.
49	G. N. COMM.	25		Arbitrator is to be appointed.
50	INNOVISION FILM	25		Case in Mumbai High Court.
51	NEERJA FILMS	25	25	Arbitrator is to be appointed.

# Major Defaulting Agencies (Principal Amount) for the year 2001-2002

Regional Kendras

(Rs. in Lacs)

As on 27-03-2003

	Annual Marian Car		
Sr. No.	Name of Agency	Outstanding	Remarks
		2001 - 2002	
<b>,</b>	TRANSLINK TELEVISION	170	170 Reminder issued to clear the dues by 31-03-2003 failing which legal action will be initiated.
2	OMEGA	75	75 Reminder issued to clear the dues by 31-03-2003 failing which legal action will be initiated.
3	SPELBINDER	17	71 Reminder issued to clear the dues by 31-03-2003 failing which legal action will be initiated.
4	NOVA ADVTG.	54	54 Company is disputing. Negotiation is also being held to sort out the disputes and recover the balance dues.
\$	ASIAN AD AGE	53	53 Reminder issued to clear the dues by 31-03-2003 failing which legal action will be initiated.
9	MEDIA CAFÉ	35	35 Reminder issued to clear the dues by 31-03-2003 failing which legal action will be initiated.
7	PINKY ADVTG.	22	22 Reminder issued to clear the dues by 31-03-2003 failing which legal action will be initiated.
∞	DELCOM	18	18 Reminder issued to clear the dues by 31-03-2003 failing which legal action will be initiated.
6	SAGAR ENT.	14	14 Reminder issued to clear the dues by 31-03-2003 failing which legal action will be initiated.
10	SUYOJAN	13	13 Reminder issued to clear the dues by 31-03-2003 failing which legal action will be initiated.
Ξ	FILLER ADS	71	12 Reminder issued to clear the dues by 31-03-2003 failing which legal action will be initiated.
and any consense of the	Total	537	

# Major Defaulting Agencies (Principal Amount) for the year 2001-2002

NATIONAL CHANNEL

(Rs. in Lacs)

			As on 31-03-2002		
Sr. No.	Name of Agency	Outstanding	Recovered / Adjsuted during	Balance	Remarks
		2001 - 2002	April-02 to 27-03-03		
-	NFDC	4700		0	
2	BAU MULTIMEDIA PVT. LTD.	189	0	189	189 Arbitration proceedings under progress.
3	KLI	122	102	20	20 To be Paid by Directorate by 31-03-2003.
4	BALAJI TELEFILMS	111	13	86	98 Legal notice is being issued.
5	PINKY ADVERTISING	91	0	91	91 Current business on advance payment. Negotiations is being taken for clearing the dues.
9	PAS INTERNATIONAL	57	24	33	33 Company is disputing. Co. has been persuaded to the undisputed amount.
7	SAMVAAD	49	0		49 Company is disputing. Negotiations for settlement is being done.
×	FIRST OPTION TELEFILMS PVT. LTD.	41	29		12 Company has been reminded to clear the dues.
6	TRACER ADVTG.	33	0	·	33 Notice for invoking arbitration clause usued.
10	TRITON COMMUNICATIONS	31	31	0	
11	CREATIVE CHANNEL	28	0		28 Disputed by Company. Company has been put on advance payment.
12	ASIAN AD AGE	27	18		9 Company has been reminded to clear the dues.
13	FILM CITY	. 26	26	0	
14	TRANSLINK TELEVISION	24	2		22 Notice for invoking arbitration clause usrued
15	PRIME TIME IP MEDIA SERVICES	20	0		20 Notice for invoking arbitration clause issued
91	NETWORK 7	20	12		8 Company has promised to clear the dues by 31-03-2003.
17	ADVISION MULTI MEDIA	17	0		17 Notice for invoking arbitration clause issued
18	STAR GAZER	13	8		5 Notice for invoking arbitration clause issued
19	CLARION	9	9	0	
20	GOVT. OF DELHI	Ç	0		6 Reminder issued
21	HMT	47)	3		3 Reminder issued.
	Total	5614	4971	643	
-					77

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ARTCOMMERCIA		TELL .	πετ. π	วไร	T.	מיהט	둜	BSSR	JUST	CAIP	유	LUCK	KOL	TOTAL
AST ANTO						343400	2562490					61200		2967090
ADMOION MAKERIA			345307		982562	15300	145050	268600		122400	153000			2032539
A DAVIO ON MUMBINIA A DAVIO A DAVIA A DAVIA CONTRACTOR A DAVIA CONTRAC						168300	3902980		182750			2545526	176800	6976356
AT MEDIA							549100							549100
A2 VISITAL		_	-				71400	503274					597394	1172068
יייייייייייייייייייייייייייייייייייייי								2896054					1417225	4313319
ASIAN AD AGE					144866						454750			599616
APCA		504	504152	_							1200800	157675	3417950	5380377
ANTHEM		-	_ -	-								343422		343422
ADBIR		- -							544200			86938		631138
AARAMBH			2000						280500				71400	360400
A! AKH	10000	_	-										108992204	108992204
ADMORE	102000	-	-			92300								194300
APVISION	_	-	11387											118877
BIDHAN	-		450437	7										450487
SRAHMA WISION		_	491818	82			32300							524118
BAG FILMS	40004	-	81375	9				306128						387503
BDIOUT ADVEC	0/7881													199270
BASELINE			-										675951	675951
B Y PADHAVE			-		8559563									8559563
CREATIVE CHANNEL			-				25250							25250
CHAITRA I EO					3374709		}							3374709
	440000	23800			45900		531675					39100	206550	847025
-	132200	-	11731			61200	400350							1605531
CLARION			55251		183200		551025						21198	810674
CONCEPT			/1032					1396122	160650		6375	633800		2267979
CHECOM	00070						629850						296700	1226550
CHANNEL -8	84800			7025080										7109980
OREATIVE EVE				416500							6815000		15520256	22751756
CI FA		1			69348						1862450			1931798
CREATIVE VIDEO		+	28534		1726015					142800				1897349
COPY DESK		1				827482				96156		38675		962313
CRAYONS		-								25500				25500
CONTINENTAL	-	-}-							285600					285600
					-						<u></u> -		2255012	2255012

Page 1

Maint of company	3,5	.00 .00	ANIAT	SEC.	owe	7	מבט	MOM	なののな	JULL	JAIP	CHE	LOCK	KOL	TOTAL
ביישקט					-							671375			671375
DELCOM		180145													1801461
DUTTA & DUTTA			49088	-					}				209293		258384
EVEREST						2839		275400		1 212500					490729
ENTERPRISES NEXUS								187000				118575			305575
EFFICIENT						295375						136000			431375
EURO RSG						2754					397800	646000	142300		1189354
FILM CRAFT				30893				3208600			762686		1		4002470
FILMANA							188139				2002		3624775		2842044
FS ADVTG.	5863380												10114700		5862360
FAME & FORTUNE			8500											971339	979839
FILLER ADS						1244913							-		1244013
FREQUENCY				145554											145554
GLOBAL ENTERTAINERS							78999	204000					-		282999
GREEN SIGNAL								   				8150000	-		8160000
GLOBAL VISION			147761					1165238		850658			360124	292288	2826069
GREY WORLDWIDE								31875		<del> </del>	-		572900	566292	1171067
GOOD WORK			19125				245396						148687		413208
НТА	851881		35700	359818		5800125	13600	2877520		836825	442750		927775	1119700	13265694
HMT					1770800										1770800
HANSA VISION	3077000					552136									3629136
INNOVATION					187000	7885527	127500				-	129200	676600	854250	9860077
NOVISION								-			-		362950		362950
NSIGHT ADVTG.						238850					-				238850
JOSPIN		161925									-				161925
JELITTA						468116		-			<del>  -</del>				458116
KUNAL ADS				541483							-	-			541483
KINE SCOPE					9805835	1241952						8049250			19097037
KANARA						306000		_							306000
LINTAS						67329		337025		26031	-		163200		593585
LEHAR			1763520				389619	801075		804525	-		2272955		6031694
MADRAS ADVTG.								394400			-				394400
MARKET MISSIONARIES								905250							905250
MAGIC BOX	330500				9228510			647700				-			10206710
MCCANN ERICKSON				394258	847025	1348253	204000	1184075	285800	007778	242500		004007	407504	0,000

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TOTAL	314500	3503255	8100728	2783894	25464934	42500	297942	69515	120487	753250	5486750	616150	1325335	356150	246630	7502208	2454884	786250	7967603	623875	8655755	978693	2302300	1391955	6395349	8929213	2090050	2247596	23800	247125	651750	520200	1076950	14884450	3601882
KOL.	*	1070625		1014891									1160860					297500							1845720		N.						767550		1024556
LUCK				132600							00089		105400		41650	117300	180625								377225	155975	1886050								145350
뿡		119000	2925400	32300	18502875		51000									1137752		212500	15800		3890500				1464500										
JAIP						)							45475								38250	114240		128520											
7105				·		42500										428400	2274259				102000				1150756			2247596					105400	99450	101150
BSSR																							1415625	1263435											177650
MUM	314500	2176720	561000		37400				120487	753250	5418750	<b>†</b>		356150	103275	2882550		275250	2881575	521025	135150	585100			874650		204000							14785000	17000
ВНР								69515					13600									116025			557100	102425						520200	76500		
TRI		136910	1641548	251453	965327		246942								80455	1669400			551203		185245												127500		1153113
BNG					174250	· · · ·										758825			4519025		1952750		200000												
WHY			154530	464100								616150				139825					-	163328	386675												270343
PATNA				29750											21250										125398	34425			23800	247125					
BUW	Г																									447525			ļ	-					
HYD			2476550	858800	5785082											368156				102850	2351860					8188863					651750				712720
Name of Company		MEDIA CAFÉ	MAA COMMUNICATION	MUDRA	MULTI CHANNEL	MG ADVTG.	MASS COM	MOVIE TECH	MADISON COM	NCTAN	NOVA ADVTG.	NFDC	NEFRJA	ONE UP ADS	ORM	OMFGA	PARAS	DI IS CHANNEI	PRIME TIME	PFRCEPT	PROFAD	PURNIMA	PINKY ADVTG	ISd	PRERNA	PROMINENT	POPUL AR ENT NETWORK	PREMIÉR	PEN-A-TRAIT	PAS INT.	PADAMALAYA	PRITISH NANDI COM	PRESS SYNDICATE	RTVC	REDIFFUSION

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Regional Kendras Outstanding

377400   524810   206175   2215185   307250   697043   127500   127500   343115   127500   3910000   391000   3910000   3910000   3910000   3910000   3910000   3910000   3910000   3910000   3910000   3910000   3910000   3910000   3910000   39100000   39100000   39100000   391000000   391000000000000000000000000000000000000
19726   1972
A 9725   A 98275   A 9827
A   A   B   B
1460  1360
SESZESO
2500   95200   944114   1   1   1   1   1   1   1   1
3852850     95203     9464114     1       294950     6532475     1       24950     6538050     6538050       216992     408000     7       40800     7650     690200       40800     7650     690200       160650     7650     690200       160650     7650     690200       160650     176512     1       209480     258325     1089513     1122000       151725     2257175     81600     302430     149650       135765     135765     135765     1358765
294950   95200   9454114   14   14   14   15   15   15   1
645750         6582475         16           255000         216992         438000         1           40800         74575         968575         1           40800         74575         968575         1           40800         76500         6902000         7           160650         76500         6902000         7           160650         76500         76500         747150         747150           160650         7656325         1906551         11         11           17         160650         1606551         178         12           160650         160650         1606551         178         18           160650         1606551         1606551         178         18           160650         1606551         1606551         178         18           160650         1606551         1606551         178         18           160650         1606551         1606551         1606551         18           160650         1606551         1606551         18         18           160650         1606551         1606551         18         18           160650         1606         1606 </td
255030
1357575 51829   558050   1357575 51829   558050   1357575 51829   135125   142800   142820   142820   142820   142820   142820   142820   142820   142820   142820   142820   142820   142820   142820   142820   142820   142820   143527655   14352765   143527655   14
150.575   150.
1000   1000
40800     7650     6902000       40800     7650     6902000       160650     45900     1753125       160650     45900     1753125       209480     256325     1906551     333170       151725     2257175     81500     30500     1195820     365340       130076     135265     135265     135265     135265     135265
40800     295800       160650     45900       160650     1753125       193715     1906551       209480     256325       151725     2257175       853440     30500       1352765     1352765       1352765     1352765
40800
160650 160650 193715 209480 151725
160650
160650
160650         45900           193715         1906551           209480         2690301         250400         2585325         1069513         1122000         1           209480         142800         1284372         343170         1         1         1           151725         2257175         81600         30500         1195820         3           1362765         1352765         1
193715
1907.10   1908.551   3   1908.551   3   3   3   3   3   3   3   3   3
1906551   3 209480   250400   2585325   1069513   1122000   17 209480   343170   3 142800   1284372   2 151725   2257175   81600   30600   1195820   38   302430   1352765   13
1,100
142800   1284372   243170   251725   2257475   81500   30500   1195620   302430   2302430   1352765   1
151725         2257175         81600         30500         1195820           603440         302430           1352765         1352765
142800 1284372 151725 2257175 81500 30500 1195820 302430 302430 1352765
30500 1195620 503440 30500 1195620 302430 302430 1352765
302430 302430 1352765
302430 1352765
1352765

## Regional Kendras Outstanding

											IA ID	שרט	בובא איי	Š	TOTAL
Name of Company HYD	HAD	WUR	PATNA	AHM	BNG	TRI	ВНР	MUM	BSSK	JULL			200	0000	1505005
Name of Company	2			250004		2425405		1275850					386/50	00000	4200360
LINIVERSAL COMMUNICATION	2			22030		246242		2		1		45200			1023150
				53550	L	75400		106250	415650	357000		10300			20101
ULKA				20000		١							-		1001300
SINAGII					1001300					1		0.000			7047000
SONGO	00000				7433550							106250			0001461
	408000				20000+1	- 1	0.00	010007							4195113
MANICI MOD						2728713	162/20	1303550						0	0007007
VAINGUAND														945//2	1284358
VENTIRE				338596						+					ARZERE
VENTORIE				150044							148/5				200
VIHIRA				427811											479943
									479943						
VIDEO AU												2402350		•	6820571
VISIONTIME	475250					2942971						010700			1169367
												200/8			
V. K. ADVTG.	1072367				1			00073				18700			181496
WOUCEH ADVE				15096	55900			21800				20.0		31,0000	0.700777
VISITE STANDATO.			1000	000.000	10005500	1730616	6444412	70551080	16677566	17760185	3977241	6732,237	16677566 17760186 3977241 6722 237 26104530 783232450	23737426	224200140
TOTAL	40129550	26805/6	8030191	40129550 26805/6 8030191 8934349 4990	48900000	1000100 00001	2	200							